

**GOVERNMENT OF RAJASTHAN
HOME (Gr.IX) DEPARTMENT**

No.F.33(2)Home/Gr.9/2019

Dated: 22-03-2020

ORDER

Sub: Implementation of Lock Down declared in Rajasthan – March 22-31, 2020.

Keeping in view the measures being taken for the protection of public life and health on account of the serious threat from COVID-19 virus, in continuation of the State Government's Order No.F.1(1)M&H/Gr.2)/2020 dated 22-03-2020, whereby a complete Lock Down has been declared in the State of Rajasthan up to 31st March, 2020 under Section (2) of the Rajasthan Epidemic Diseases Act, 1957, the State Government further directs that the following Offices / Establishments / Institutions/ Factories & Workshops / Warehouses & Godowns and Services shall remain closed during this period with the exceptions as stated below:-

1. Government Offices:

A. State Government, Autonomous Bodies, Corporations etc. –

Close down: All

Exceptions –

- (1) Important Departments in the Secretariat (only essential sections / minimal staff) like Medical & Health (including Ayurved), Home, Finance, RD&PR, L.S.G., Food & Civil Supplies, DoIT, SJED, Labour & DIPR.
- (2) Police, Home Guards, Jails and FSL
- (3) District Administration
- (4) Public Utilities – Electricity Corporations, PHED (operational part)
- (5) Municipal Bodies – operational part like sanitation, fogging, fire etc.
- (6) Zila Parishad and Panchayat Samitis (essential sections only), Gram Panchayat
- (7) Hospitals and all Medical related establishments, including Animal Husbandry
- (8) RTO/ DTO offices
- (9) Offices ordered to be opened by Finance Deptt.
- (10) Any other office considered necessary by the Collector
- (11) Mandis (Foodstuff related items only, Fruits & Vegetable Mandis)
- (12) RSWC Godowns

For those offices that are shut down, the officers / employees shall remain on "work from home" basis, and can be summoned for duty as required.



B. Government of India offices, Autonomous Bodies, Corporations etc. –
Close down: All

Exceptions – Defence, Police, Para Military, Tax / Revenue related (eg. Income Tax, Customs, GST etc.), Medical services & related, Public Utilities, FCI, Post offices, Railways, Airports, Doordarshan, All India Radio and any other media.

2. Commercial and Private Establishments - Close down: All

Exceptions :

- (1) Hospitals, Dispensaries, Clinics, etc. and all related to medical services and equipment etc.
- (2) Shops dealing in food, groceries & provisions, medicines, medical equipment, PDS. Only such shops in Malls can also remain open.
- (3) Dairies & Milk Booths
- (4) Banks & ATMs
- (5) Press and Media offices and establishments
- (6) IT and ITeS Companies
- (7) Restaurants & Eateries – only take away
- (8) Petrol Pumps, LPG Bottling plants, Petroleum & Gas Stations/ Depots / product outlets etc.
- (9) Telecom & Internet Services
- (10) Power Generation Units
- (11) Depositories, Stock Brokers and SEBI Registered Participants, operating through these Institutions

NOTE: Such exempted units shall ensure the basic precautionary measures and hygiene for the safety of the employees working.

3. Factories & Workshops - Close down: All

Exceptions – Those dealing in

- (1) Medical supplies / equipment
- (2) Food related / food processing industries, including aata chakkis
- (3) Those of a continuous nature where immediate shutting down would disrupt the on-going process for a long time or not possible
- (4) Chemical factories till such time that the on-going production cycle is completed.
- (5) Manufacturing units engaged in production of essential commodities.

NOTE: Such exempted units shall ensure the basic precautionary measures and hygiene for the safety of the workers & staff.

4. Warehouses and Godowns

All close, except those related to food items, essential commodities, medicines and medical equipment.

5. Transport

Close:

All Public Passenger Transport vehicles

All Private Passenger commercial vehicles – Buses, Taxis, Auto rickshaw

Exceptions

- (1) Ambulances
- (2) Vehicles / Cabs owned or contracted by exempted categories for transportation of staff to work place and back
- (3) Vehicles given permit for personal / family emergency use by authorized officials
- (4) Taxis to and fro from airport, hospitals to home
- (5) Vehicles used for Home Delivery – food / couriers

Note:

- (1) Goods Transportation vehicles (trucks, tempos etc.) and private vehicles are permitted to ply.
- (2) State borders to be effectively sealed for passenger commercial vehicles with effect from March 23rd.
- (3) The following officials are authorized to issue permits for allowing public passenger vehicles in case of emergency for limited use - Collector / ADM/ SDM/ Tehsildar / RTO / DTO and Commissioner Police / DCP/ ACP for Jaipur / Jodhpur. The control room numbers for the same (from District to Tehsil level) may be informed to the public, district wise, through wide publicity immediately.

Barring the exceptions stated above, it is directed that the lock down should be enforced effectively so that public life and health in the State is not endangered and the threat from COVID-19 virus is successfully tackled.


(Rajeeva Swarup)

Additional Chief Secretary

Copy for information and necessary action to the following:-

1. Secretary to Governor
2. Principal Secretary to Chief Minister
3. Secretary, Rajasthan Legislative Assembly
4. SA to Deputy Chief Minister
5. SAs/PSs to all Ministers & Ministers of State
6. All Additional Chief Secretaries/Principal Secretaries/Secretaries

7. Director General of Police
8. Director General Jails/Home Guards
9. All Heads of Departments
10. All Divisional Commissioners
11. All Range IG/DIGs
12. Commissioner Police, Jaipur/Jodhpur
13. All Collectors to send copy of this order to all DLOs and Officers of District administration
14. All Distt. Superintendents of Police/DCPs of Jaipur/Jodhpur
15. All Chief Executive Officers, Zila Parishads
16. All RTOs/DTOs
17. Deputy Secretary to CS
18. DIPR with a request to publicize it widely.

Same

27/3/2020
(P.C. Berwal)

Special Secretary to Govt.